

**F. No. RCD-15001/6/2021-Regulatory-FSSAI [E-1475]  
Food Safety and Standards Authority of India  
(A Statutory Authority established under the Food Safety and Standards Act, 2006)  
Regulatory Compliance Division  
FDA Bhavan, Kotla Road, New Delhi-110002**

दिनांक : 14 अक्टूबर, 2025

**ORDER/ आदेश**

**Subject: Withdrawal of Orders regarding 'Usage of the term "ORS" along with brand names'- reg.**

विषय: 'ब्रांड नामों के साथ "ORS" शब्द के उपयोग' संबंधी आदेशों की वापसी के सम्बन्ध में।

Reference to:

- a. Order no. RCD-15001/6/2021-Regulatory-FSSAI [E-1475] dated 14<sup>th</sup> July, 2022
- b. Order no. RCD-15001/6/2021-Regulatory-FSSAI [E-1475] dated 2<sup>nd</sup> February 2024

This in respect to the orders cited above and all such orders issued in past regarding the 'Usage of the term "ORS" along with brand names.

2. In this regard, it has been decided that the aforementioned orders and any other order previously issued in this regard stands withdrawn with immediate effect.

This issues with the approval of the competent authority.

Digitally signed by  
Sweety Behera  
Date: 14-10-2025  
16:44:28  
(स्वीटी बेहेरा)  
निदेशक

To

1. The Commissioners of Food Safety- All States/UTs
2. All Central Licensing Authorities, FSSAI

Copy for information to:

1. CP, FSSAI & Secretary, H&FW
2. CEO, FSSAI
3. All Regional Directors, FSSAI